

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

Original Application No. 33 of 2023 (SZ)

Nukatati Rajasekhar & another

.... Applicants

-Vs-

Union of India,
Through its Secretary,
Ministry of Environment Forest and CC
& 6 others

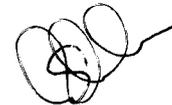
... Respondents

Index to Documents on Lease Renewal filed by 7th Respondent

S. No.	Date	Description of Document	Page No.
1.	16.10.2025	Letter issued by the 7 th Respondent to the Sub-Collector/Revenue Divisional Officer, Rajamahendravaram for renewal of lease for the revised extent.	1
2.	23.01.2026	Letter issued by the Collector, East Godavari District to the Revenue Divisional Officer & Tahsildar to submit a revised proposal for the lease renewal.	9
3.	11.02.2026	Letter issued by the Collector, East Godavari District to the Municipal Commissioner	11
4.	11.02.2026	Letter issued by the Collector, East Godavari District to the River Conservator and Executive Engineer, Godavari Head Works	13

Certified that the above documents are true copies of its originals

Dated at Chennai on this the 05th day of March, 2025



Counsel for 7th Respondent



Lr.No : APL/ENV/2025/10-777

Date: 16.10.2025

To

**The Hon'ble Sub Collector / Revenue Divisional Officer
Rajamahendravaram Division
East Godavari District, Andhra Pradesh**

**Subject: Andhra Paper Limited, Rajamahendravaram - Turupulanka Island Land Lease –
Renewal request – Regarding**

REF : **As stated hereinafter**

- 1) APIIC Lr.No : PM/KPU/APIIC/101/97,dt.21.02.2014
- 2) Revenue Department Lr.No : Assign-II(2)/990/2008, dt.14.08.2014
- 3) Commissionerate of Industries Lr.No: 29/1/2014/14744,dt.29.11.2014
- 4) APPCB Directions to Andhra Paper Limited under various orders.
- 5) APL letter no: APL/ENV/2023/07-574, dated 29.07.2023.
- 6) APL letter no: APL/ENV/2023/09-582, dated 16.09.2023.
- 7) Meeting with Hon'ble District Collector by Our Executive Director on 26.09.2023
- 8) APL letter no: APL/ENV/2023/10-589, dated 16.10.2023 Follow Up letter – 2
- 9) APL letter no: APL/ENV/2023/11-596, dated 20.11.2023 Follow Up letter – 3
- 10) APL letter no: APL/ENV/2023/12-604, dated 06.12.2023 Follow Up letter – 4
- 11) APL letter No: APL/ENV/2024/01-614, dated 02.01.2024 Follow Up letter - 5
- 12) APL letter dated 02.01.2023 addressed to MRO regarding land survey initiatives
- 13) APL letter No: APL/ENV/2024/01-617, dated 11.01.2024 Follow Up letter – 6
- 14) APL letter No: APL/ENV/2024/01-623, dated 23.01.2024 Follow Up letter - 7
- 15) APL letter No: APL/ENV/2024/02-624, dated 03.02.2024 Follow Up letter - 8
- 16) APL letter No: APL/ENV/2024/02-629, dated 19.02.2024 Follow Up letter – 9

ANDHRA PAPER LIMITED

(Corporate Identity Number: L21010AP1964PLC001008)

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Corp. Office: 31, Chowringhee Road, Park

Street, Kolkata – 700 016, India. Tel: +91-33-71500500

Website: www.andhrpaper.com; Email: info@andhrpaper.com

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- 17) APL letter No: APL/ENV/2024/03-630, dated 07.03.2024 Follow Up letter – 10
- 18) APPCB Direction order:617/APPCB/HO/ECS/KKD/2019, dt.15.03.2024 under point no: 1**
- 19) APL letter No: APL/ENV/2024/03-631, dated 22.03.2024 Follow Up letter – 11**
- 20) APL letter No: APL/ENV/2024/05-652, dated 23.05.2024 Follow Up letter – 12
- 21) APL letter No: APL/ENV/2024/06-656, dated 24.06.2024 Follow Up letter – 13
- 22) APL Letter No: APL/ENV/2024/06-656, dated 23.07.2024 Follow Up letter –14
- 23) APL Letter No: APL/ENV/2024/08-670, dated 23.08.2024 Follow Up letter - 15
- 24) District Collector's letter Ref. no : Lands-2/466334/2023,dt.06/09/2024 for conveying Meeting with all stake holders – Further directions to submit report from all stake holder departments.
- 25) APL letter.No : APL/ENV/2024/09-681, dated 27.09.2024 Follow Up letter – 16
- 26) Turupulanka Land Survey by Thasidahar from 17th to 19th October, 2024.
- 27) APL letter No : APL/ENV/2024/10-685 , dated 30.10.2024 Follow Up letter – 17
- 28) APL letter No : APL/ENV/2024/11-690 , dated 20.11.2024 Follow Up letter – 18
- 29) APL letter No : APL/ENV/2024/12-697, date: 19.12.2024 Follow Up letter – 19
- 30) APL letter No: APL/ENV/2025/01-707, dated : 25.01.2024 Follow Up letter – 20
- 31) APL letter No: APL/ENV/2025/02-713, dated : 21.01.2025 Follow Up letter - 21
- 32) APL letter No: APL/ENV/2025/02-728, dated : 15.04.2025 Follow Up letter - 22
- 33) Personal meeting with Additional Commissioner – Land Administration on 28.03.2025 @ Managalgiri Office by Executive Director – Andhra Paper Limited.
- 34) APL letter No: APL/ENV/2025/04-728, Date: 15.04.2025, Follow Up letter - 23
- 35) APL letter No: APL/ENV/2025/05-736, Date: 27.05.2025, Follow Up letter – 24
- 36) APL letter No: APL/ENV/2025/08-752, Date: 04.08.2025, Follow Up letter - 25
- 37) APL letter No : APL/ENV/2025/09-759,Date: 02.09.2025, Follow Up letter - 26
- 38) APL letter No : APL/ENV/2025/09-767,Date: 20.09.2025, Follow Up letter - 27
- 39) CCLA's Ref.No.Lands Aln.I(B)/e-2646783/2024,dt.09.02.2025 to the Collector
- 40) APPCB CTO Meeting Held on 24.09.2025 for permission of new Lime Kiln commissioning – Committee noticed noncompliance with Turupulanka Lease renewal order for discharge of treated effluents from Government Of AP since 1999.
- 41) APL letter No: APL/ENV/2025/10-773, dated: 06.10.2025, Follow Up letter - 28**

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Respected Sir

Your kind attention is invited to the references cited above.

Earlier, the Government have issued orders vide G.O.Ms.No : 810 Revenue (Assignment.I) Department , dated : 04.08.1992 granted lease in an extent of Ac.612.71 cents situated in Turupulanka sand shoals in the River Godavari vide survey no's 52, 53, 85 and Long strip on the border of Lanka No. 85 and 85.A and 54 to Andhra Paper Limited, Rajamahendravarm for discharge of its treated effluents for a period of 10 years with effect from 01.07.1989 at the rate of Rs.300/- per acre per annum. The said lease rental amount works out to Rs.1,83,813/- per annum for which Andhra Paper is being paid without fail every year and the company is in continuous possession and enjoyment of the said land for its operations since 1969. **Andhra Paper Limited is being following with Government since 1997** for renewal and approached Government for necessary renewals on long-term basis, as Andhra Paper is an established industry and running successfully. Andhra Paper has been duly paying the lease rentals to the Thasildhar, Rajahmundry Urban up to Fasli Year 2025-26.

On 17.10.2024, The Thasidhar– Urban Rajahmundry and City / Town Planner inspected Turupulanka for land survey and for physical verification of lands and long with survey teams.

On 19.10.2024, Detailed Land survey was undertaken by Rajahmundry Thasidhar Office with land surveyors and understand that the report was submitted to Hon'ble District Collector.

The present land use through lagoons and its conveyance channels for Andhra Paper treated effluents discharge is around 138 to 150 Acres out of 612.71 Acres. Some portion of this land may also been submerged into river due to erosion during floods and even every year this river profile being impacted. The same may be verified / observed from your survey records done on 19.10.2024.

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In view of above facts, we requested government that, we need max. 250 Acres of land instead of 612.71 Acres original leased subject to existing infrastructure / lagoons. Further it is mentioned that, this maximum of 250 acre of land is needed to maintain buffer zone around lagoons to avoid conflicts with beside land owners and also to meet future companies' requirements.

We humbly request, Hon'ble Sub Collector / Revenue Officer to process Land lease renewal for 250 Acres and issue us the lease renewal order the earliest.

Thanking you

Yours Sincerely

Andhra Paper Limited – Unit: Rajahmundry

M. Sura Reddy
Sr. Vice President (Operations) & Factory Manager



Enclosures :

- 1) Lease rental Payment details
- 2) Chronological events of Land lease renewal.

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Sl. No.	Date	Event/ Steps taken
1.	29.12.1969	The Government of AP granted lease in an extent of Ac.488.53 cents situated in Turupulanka sand shoals in the River Godavari vide GO MS. No: 1244 (Rev) dt.29.12.1969.
2.	26.02.1983	The Government of AP granted and renewed lease by issuing GO Ms No: 410, dt.26.02.1983 along with additional land of Ac.124.18 totalling to AC. 612.7
3.	04.08.1992	The Government of AP renewed above said lease vide G.O.Ms.No: 810 Revenue (Assignment. I) Department, dated 04.08.1992 for 10 years w.e.f. 01.07.1989 (or) until the completion of "dedicated drain to Bay of Bengal, whichever is earlier at lease rental of Rs.300/- per Acre / year.
4.	04.03.1997	Since, the dedicated drain is not so far materialized from government end after interactions and meetings with APIIC, District Collector and other industries, Then Andhra Paper requested then Hon'ble District Collector for renewal of land lease for further period of 10 years from 01.07.1999 to 01.07.2009 vide ref. P & A /GA/A7 (1)/885, dated 04.03.1997. Andhra Paper paid its contribution fund to Government towards survey of dedicated drain.
5.	18.11.1997	Mandal Revenue Officer (MRO) recommended and submitted report to Revenue Divisional Office, Rajahmundry for 10 year lease renewal @ Rs.450/- per Acre / year towards lease rental vide Ref.B-772/97 dt. 18.11.1997.
6.	02.06.1999	Hon'ble District Collector recommended lease renewal to Secretary Revenue Department vide letter no: E1/3517/95 dt.02.06.1999 for 10 years from 1999 up to 2009.
7.	22.07.2009	Andhra Paper again represented to District Collector for land lease renewal vide ref: P&A/GA/6477 DT. 22.07.2009 for the period from 2009 to 2019.
8.	12.08.2009	Revenue Divisional Office, Rajahmundry asked Tahsildar to enquire lease proposal vide Ref: (G) 3461/2009, dt.12.08.2009.
9.	27.10.2010	APIIC engaged M/s. Ramky Enviro Engineers Ltd for detailed study for dedicated project and the same report was communicated to Member Secretary, APPCB on 27.10.2010 with request to arrange meeting with elected representatives, all district stake holders and industries to discuss on project report including funding pattern and beneficiaries to carry forward the project.(Internal)
10.	24.11.2010 & 17.03.2011	APIIC Chairman and Managing Director further remained to Member Secretary, APPCB through communication vide dated. (Internal)
11.	21.02.2014	APIIC Chairman and Managing Director recommended for renewal lease by delink with the issue of "Dedicated Drain" as the proposed meeting was not still conducted by Member Secretary, APPCB.
12.	14.08.2014	The Andhra Pradesh Land Management Authority (APLMA) has recommended the proposal to the Government for renewal of lease from 1999 to till 2009 and for a further period of 33 (i.e. up to 2042) years Vide Letter No. Assign - II (2)/990/2008, dated 14.08.2014.
13.	29.11.2014	The Commissioner of Industries also recommended the proposal to the Industries & Commerce Department for renewal of lease from 1999 to till 2009 and for a further period of 33 years Vide Letter No. 29//1/2014/14744, dated 29.11.2014. While recommending the lease, The Commissioner of Industries recommended at 10% of market value as lease amount with provision for enhancement in block period of 5 years.

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14.	18.04.2016	Status update by District Collector
15.	18.03.2023	District Collector is having jurisdiction to "recommend lease rental along with detailed report" to commissioner of Industries / APLMA for issuing the lease renewal order. In this connection, as per the directions of Collector, Tahsildar – Rajamahendravarm Urban conducted Land survey in Turpulanka to facilitate fixing of lease rentals and submitted to Dist. Collector Vide Letter Ref. (B) 35/2016.
16.	22.02.2024	Escalated the subject matter with Hon'ble Principal Secretary – Commerce & Industry
17.	11.09.2024	District Collector conveyed a meeting with all stake holders i.e. Joint Collector, Municipal Commissioner, AD – Industries, Executive Engineer – Irrigation, Environmental Engineer- APPCB, RDO & Thasildar. Collector directed for inspection of Turupulanka lands and seeking individual department comments to take it forward for renewal.
18.	17.10.2024	The Thasidhar– Urban Rajahmundry and City / Town Planner inspected Turupulanka for land survey and for physical verification of lands and long with survey teams.
19.	19.10.2024	Detailed Land survey undertaken by Rajahmundry Thasidhar Office with land surveyors
20	29.11.2024	Hon'ble District Collector vide ref.no. Lands 2/466334/2023, dated . 29.11.2024 submitted lease report to Government of Andhra Pradesh through "Chief Commissioner of Land Administration".
21	15.02.2025	As directed by NGT, District Collector filed report at NGT, Chennai Bench on status of Lease renewal to Andhra Paper Limited Stating that: "On 29.11.2024 submitted lease report to Government of Andhra Pradesh through "Chief Commissioner of Land Administration".
22	28.03.2025	Subsequent to this, there is a personal meeting with Additional Commissioner – Land Administration on 28.03.2025 in his chambers at Manalgiri Office by Executive Director – Andhra Paper Limited and requested him to look into this subject matter at the earliest.
23	15.04.2025	Executive Director of Andhra Paper Limited, met with Sri. Prabhakara Reddy, IAS – Additional Commissioner Land Administration and Secretary to Government and requested for lease renewal and submitted Letter vide no : APL/ENV/2025/04-478, DT.15.04.2025.
24	09.02.2025	CCLA office that, Hon'ble District Collector has to submit additional data requested by Joint Secretary for CCLA & SPI.CS vide their letter No: CCLA's Ref.No: Land Aln.I (B)e-2646783/2024, Wherein CCLA office requested District Collector for the following document for further processing : <ul style="list-style-type: none"> - Annexure - XI - Appendix - XXIX - Earlier Lease Proposals - Market Value & JC's Inspection Report

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Lease Rental Payment as per G.MS NO : 810 dated 04.08.1992 per AC 612.70 cents.			
Fasli Year	Amount(Rs)	Cheque / DD No / Online transaction ID	Date of Payment
1999-2001	3,67,626	700231	19-05-2001
2001-2004	5,51,439	315124	23-10-2003
2004-2006	1,83,813	274821	01-11-2005
2006-2007	1,83,813	455115	02-11-2006
2007-2008	1,83,813	461931	23-07-2007
2008-2009	1,83,813	416698	17-06-2008
2009-2010	1,83,813	46438	24-06-2009
2010-2011	1,83,813	52259	01-07-2010
2011-2012	1,83,813	375656	16-12-2011
2012-2013	1,83,813	380089	23-06-2012
2013-2014	1,83,813	495706	13-09-2013
2014-2015	1,83,813	870509	20-06-2014
2014-2015	1,83,813	790487	09-03-2016
2015-2016	1,83,813	790488	09-03-2016
2016-2017	1,83,813	327240	10-08-2016
2017-2018	1,83,813	369440	27-07-2017
2018-2019	1,83,813	339135	18-07-2018
2019-2020	1,83,813	Online payment	June.2019
2020-2021	1,83,813	N261201247359316	16-09-2020
2021-2022	1,83,813	Online payment	29-06.2021
2022-2023	1,83,813	Online payment	20.06.2022
2023-2024	1,83,813	N265232653242718	22.09.2023
2024-2025	1,83,813	DD NO :256528, 26.08.2024 HDFC Bank	31.08.2024
2025-2026	1,83,813	DD No : 535599, 02.08.2025 HDFC Bank	06.08.2025

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Acknowledgement

To,

The Revenue Divisional Officer,

Rajahmundry.

1) LG No. A P C / ENV / 2015 / 10-777 dt 16-10-2015 }

Received
Time.....16:04 P.M.

[Signature]
16/10/2015
Dispatching Clerk
Sub-Collector
RAJAHMUNDRY.

Ref.No.Lands-2/466334/2023,
Dt. 23-01-2026.

East Godavari Collectorate
Rajamahendravaram.

From
Sri Y. Megha Swaroop, I.A.S.,
Collector & District Magistrate (FAC),
East Godavari, Rajamahendravaram.

To
1. The Tahsildar,
Rajamahendravaram Urban
2.The Revenue Divisional Officer,
Rajamahendravaram

Sir,

Sub:- Lanka Lands – East Godavari District – Rajamahendravaram Division – Rajamahendravaram Urban Mandal – Thurpulanka Island land lease – Renewal of lease of land measuring an extent of Ac.612.71cts in Turpulanka sand shoals in the River Godavari vide Sy.Nos.52, 53, 85 etc., to M/s Andhra Paper Limited, Rajamahendravaram w.e.f. 01.07.1999 to 30.06.2032 i.e., for a period of 33 years – Lease proposals called for – Proposals submitted – Certain omissions observed – Called for – Regarding.

Ref:- 1. Lr.No:APL/ENV/2024/09-681, dated 27.09.2024 of the Andhra Paper Limited, Rajamahendravaram.
2. e-office Computer No.499298/2024-A4, dated 21.09.2024 of the Commissioner, Municipal Corporation, Rajamahendravaram.
3. Lr.No.INDUS-EO0EO/60/2024-JA3-DIC-EG, Dt.01.10.2024 of the District Industries Officer, E.G., Rajamahendravaram.
4. Report of the Environmental Engineer, AP Pollution Control Board, Dated: 02.10.2024.
5. Ref.D/1267/2023, dt.02.11.2024 of the Revenue Divisional Officer, Rajamahendravaram.
6. Lr.No.EE/GH/Dow/A3/134 Rev, dt.13.11.2024 of the Executive Engineer, Godavari Head Works Division, Dowlaiswaram.
7. This office Ref.No.Lands-2/466334/2023, dt.29.11.2024 addressed to the C.C.L.A., A.P.
8. Orders issued by the Hon'ble National Green Tribunal in O.A.No.33/2023 (SZ), Dt.11.12.2024.
9. Collector's report submitted to the Hon'ble NGT, dated 14.02.2025
10. CCLA's Ref.No.REV02-23/32/2024-LA1-2646783, Dt.31.07.2025.
11. Ref.D/1267/2023, dt.18.12.2025 of the Revenue Divisional Officer, Rajamahendravaram.

I invite attention to the reference 11th cited wherein you have submitted the proposals for renewal of lease of Tururpulanka in favour of M/s Andhra Paper Ltd., Rajamahendravaram pertaining to the land measuring an extent of Ac.612.71cts in Turpulanka sand shoals in the River Godavari vide Sy.Nos.52, 53, 85 etc., w.e.f. 01.07.1999 to 30.06.2032 i.e., for a period of 33 years.

In the said proposals, as per the G.O.Ms.No.571 Revenue (Assn.I) Department, dated 14.09.2022, the following omissions are observed

- I. Annexure-XI
- II. Appendix-XXIX
- III. A1 Notice (specific remarks whether objections received or not)
- IV. NOC from the Municipality or Panchayat
- V. DPR (Detailed Project Report) along with land sketch
- VI. Market Value as per Section 26 of LA Act for extent i.e. Ac.229.52cts for renewal and Ac.124.85cts for newly formed lanka land.
- VII. SRO Basic value certificate.
- VIII. NOC from the Executive Engineer, Godavari Western Division, Dowlaiswaram
- IX. Explanatory sketch.

Hence, you are requested to submit the proposals in full shape as per G.O.Ms.No.571 in duplicate in original along with said omissions, so as to submit the proposals to the Government.

Yours faithfully,
For Collector,
East Godavari Dist.,
Rajamahendravaram

Ref.No.Lands-2/466334/2023,
Dt. 11-02-2026

East Godavari Collectorate
Rajamahendravaram.

From
Smt. Kirthi Chekuri, I.A.S.,
Collector & District Magistrate (FAC),
East Godavari, Rajamahendravaram.

To
The Municipal Commissioner,
Rajamahendravaram,
East Godavari District.

Sir,

Sub:- Lanka Lands – East Godavari District – Rajamahendravaram Division – Rajamahendravaram Urban Mandal – Thurpulanka Island land lease – Renewal of lease of land measuring an extent of Ac.612.71cts in Turpulanka sand shoals in the River Godavari vide Sy.Nos.52, 53, 85 etc., to M/s Andhra Paper Limited, Rajamahendravaram w.e.f. 01.07.1999 to 30.06.2032 i.e., for a period of 33 years – Lease proposals called for – Proposals submitted – Request for Municipal resolution – Regarding.

Ref:-

1. Lr.No:APL/ENV/2024/09-681, dated 27.09.2024 of the Andhra Paper Limited, Rajamahendravaram.
2. e-office Computer No.499298/2024-A4, dated 21.09.2024 of the Commissioner, Municipal Corporation, Rajamahendravaram.
3. Lr.No.INDUS-EO0EO/60/2024-JA3-DIC-EG, Dt.01.10.2024 of the District Industries Officer, E.G., Rajamahendravaram.
4. Report of the Environmental Engineer, AP Pollution Control Board, Dated: 02.10.2024.
5. Ref.D/1267/2023, dt.02.11.2024 of the Revenue Divisional Officer, Rajamahendravaram.
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8. Orders issued by the Hon'ble National Green Tribunal in O.A.No.33/2023 (SZ), Dt.11.12.2024.
9. Collector's report submitted to the Hon'ble NGT, dated 14.02.2025
10. CCLA's Ref.No.REV02-23/32/2024-LA1-2646783, Dt.31.07.2025.
11. Ref.D/1267/2023, dt.18.12.2025 of the Revenue Divisional Officer, Rajamahendravaram.

I invite attention to the references cited wherein in the reference 1st cited, the Sr. Vice President (Operations) & Factory Manager, Andhra Paper Limited – Unit: Rajahmundry has filed a representation, requesting for renewal of lease of Tururpulanka in favour of M/s A.P Paper Ltd., Rajamahendravaram pertaining to the land measuring an extent of Ac.612.71cts in Turpulanka sand shoals in the River Godavari vide Sy.Nos.52, 53, 85 etc., in favour of M/s Andhra Paper Ltd., Rajamahendravaram w.e.f. 01.07.1999 to 30.06.2032 i.e., for a period of 33 years.

In the reference 11th cited, the Revenue Divisional Officer, Rajamahendravaram has submitted the proposals for renewal of lease of Tururpulanka in favour of M/s Andhra Paper Ltd., Rajamahendravaram for the land measuring an extent of Ac.229.52cts in Turpulanka sand shoals in the River Godavari vide Sy.Nos.52, 53, 85 etc., w.e.f. 01.07.1999 to 30.06.2032 i.e., for a period of 33 years.

In this regard, I request to submit Municipal resolution on the above matter at the earliest so as to enable this office for taking further action in this regard.

MURTHY

Yours faithfully,
TAMARALA SEETHARAMA

For Collector,
East Godavari District
Rajamahendravaram.

Ref.No.Lands-2/466334/2023,
Dt. 11-02-2026

East Godavari Collectorate
Rajamahendravaram.

From
Smt. Kirthi Chekuri, I.A.S.,
Collector & District Magistrate (FAC),
East Godavari, Rajamahendravaram.

To
The River Conservator &
E.E., Godavari Head Works,
Dowlaiswaram.

Sir,

Sub:- Lanka Lands – East Godavari District – Rajamahendravaram Division – Rajamahendravaram Urban Mandal – Thurpulanka Island land lease – Renewal of lease of land measuring an extent of Ac.612.71cts in Turpulanka sand shoals in the River Godavari vide Sy.Nos.52, 53, 85 etc., to M/s Andhra Paper Limited, Rajamahendravaram w.e.f. 01.07.1999 to 30.06.2032 i.e., for a period of 33 years – Lease proposals called for – Proposals submitted – Request for No Objection Certificate – Regarding.

Ref:-

1. Lr.No:APL/ENV/2024/09-681, dated 27.09.2024 of the Andhra Paper Limited, Rajamahendravaram.
2. e-office Computer No.499298/2024-A4, dated 21.09.2024 of the Commissioner, Municipal Corporation, Rajamahendravaram.
3. Lr.No.INDUS-EO0EO/60/2024-JA3-DIC-EG, Dt.01.10.2024 of the District Industries Officer, E.G., Rajamahendravaram.
4. Report of the Environmental Engineer, AP Pollution Control Board, Dated: 02.10.2024.
5. Ref.D/1267/2023, dt.02.11.2024 of the Revenue Divisional Officer, Rajamahendravaram.
6. Lr.No.EE/GH/Dow/A3/134 Rev, dt.13.11.2024 of the Executive Engineer, Godavari Head Works Division, Dowlaiswaram.
7. This office Ref.No.Lands-2/466334/2023, dt.29.11.2024 addressed to the C.C.L.A., A.P.
8. Orders issued by the Hon'ble National Green Tribunal in O.A.No.33/2023 (SZ), Dt.11.12.2024.
9. Collector's report submitted to the Hon'ble NGT, dated 14.02.2025
10. CCLA's Ref.No.REV02-23/32/2024-LA1-2646783, Dt.31.07.2025.
11. Ref.D/1267/2023, dt.18.12.2025 of the Revenue Divisional Officer, Rajamahendravaram.

I invite attention to the references cited wherein in the reference 1st cited, the Sr. Vice President (Operations) & Factory Manager, Andhra Paper Limited – Unit: Rajahmundry has filed a representation, requesting for renewal of lease of Tururpulanka in favour of M/s A.P Paper Ltd., Rajamahendravaram pertaining to the land measuring an extent of Ac.612.71cts in Turpulanka sand shoals in the River Godavari vide Sy.Nos.52, 53, 85 etc., in favour of M/s Andhra Paper Ltd., Rajamahendravaram w.e.f. 01.07.1999 to 30.06.2032 i.e., for a period of 33 years.

In the reference 11th cited, the Revenue Divisional Officer, Rajamahendravaram has submitted the proposals for renewal of lease of Tururpulanka in favour of M/s Andhra Paper Ltd., Rajamahendravaram pertaining to the land measuring an extent of Ac.229.52cts in Turpulanka sand shoals in the River Godavari vide Sy.Nos.52, 53, 85 etc., w.e.f. 01.07.1999 to 30.06.2032 i.e., for a period of 33 years.

In this regard, I request to issue No Objection Certificate on the above matter i.e. renewal lease of the above land at the earliest so as to enable this office for taking further action in this regard.

Yours faithfully,
For Collector,
East Godavari District
Rajahmahendravaram.